

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 221 of 2020**

**In the matter of:**

**Vijay Kumar V. Iyer** **....Appellant**

**Vs.**

**Resolution Professional of Aircel Cellular Ltd.** **....Respondent**

**Withjp7v**

**Company Appeal (AT) (Insolvency) No. 222 of 2020**

**In the matter of:**

**Vijay Kumar V. Iyer** **....Appellant**

**Vs.**

**Resolution Professional of Dishnet Wireless Ltd.** **....Respondent**

**With**

**Company Appeal (AT) (Insolvency) No. 223 of 2020**

**In the matter of:**

**Vijay Kumar V. Iyer** **....Appellant**

**Vs.**

**Resolution Professional of Aircel Cellular Ltd.** **....Respondent**

**Present:**

**Appellant:** **Mr. Anoop Rawat, Mr. Vaijayant Paliwal, Mr. Saurav Panda and Ms. Charu Bansal, Advocates**

**Respondents:**

**ORDER**

**06.02.2020:** Having heard learned counsel for the Appellant(s) in all the three appeals though we are of the considered opinion that the appeals are not maintainable as the order under Section 31 is reserved and there is no cause for the Appellant(s) to be aggrieved of the Impugned Order of simple adjournment, however, we share the concern of the Appellant(s) in as much as there has been inordinate delay in disposal of this application under Section 31 of the Insolvency and Bankruptcy Code, 2016.

The appeals are disposed of with direction to the Adjudicating Authority to accord top priority to this matter and make all endeavours for its disposal within 15 days. Appeals are accordingly disposed of.

**[Justice Bansi Lal Bhat]  
Member (Judicial)**

**[V. P. Singh]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

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